

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317

IA-2409/2021

IN

IB-622(ND)/2018

IN THE MATTER Of

M/s. Sunflag Iron & Steel CO. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Rajat Wires Pvt. Ltd.

..... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 10.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the OC :

For the RP :

ORDER

IA-2409/2021

Ld. Counsel appearing for the Canara Bank has stated that an affidavit has been filed in compliance with the order dated 13.02.2024 stating therein that the OTS proposal of Mr. Kulbhushan Sachdev, erstwhile Director of Corporate Debtor company has been considered by the Bank and rejected.

Mr. Kulbhushan Sachdev has stated that he has not received a copy of the affidavit. Ld. Counsel appearing for the Canara Bank has handed-over another copy of the affidavit in Court today to Mr. Kulbhushan Sachdev to enable him to take necessary steps. One week time granted.

List the matter **on 30.04.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)